

(a) whether Government have issued any instructions to commercial/nationalised banks with regard to loans extended to victims of the riots of December, 1988 in Andhra Pradesh;

(b) if so, the details thereof; and

(c) the number of victims assisted and the total amount given as loan?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) and (b). Reserve Bank of India has reported that consequent to the occurrence of disturbances in Andhra Pradesh, it had issued instructions to the banks during January and February, 1989 for providing assistance to the affected persons. The main features of these guidelines were as under;

i) Sanction of term loans for repairs and renovation of factory buildings affected by riots.

ii) Suitable rescheduling/postponing of existing term loan instalments depending upon the damage suffered, time needed for rehabilitation as also income generating capacity of the unit.

iii) Housing finance for repairs/reconstruction of damaged houses as per norms in force.

iv) Fresh loans for the persons affected by disturbances for continuing/re-establish-

ing production, business and occupation such as taxi, truck, auto-rickshaw and other small industrial units, retail trade and services.

v) Consumption loans upto Rs. 500/- to weaker sections in general and for other purposes in accordance with the terms of Reserve Bank of India's existing guidelines.

(c) Andhra Bank, the convenor, State Level Banker's Committee (SLBC) for Andhra Pradesh has reported that upto the end of February, 1989 over eight hundred persons were provided an assistance of Rs. 2.35 crores in affected districts.

Pre-shipment and Post-Shipment Bank Credit

4345. SHRI BHADRESWAR TANTI: Will the MINISTER OF FINANCE be pleased to state:

(a) whether Government have decided to slash pre-shipment and post-shipment bank credit interest rates; and

(b) if so, the broad features thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) and (b). Reserve Bank of India (RBI) has reported that the interest rates on export credit have been reduced w.e.f. 1st March, 1989, the details of which are given in the statement below.

STATEMENT

(Percent per annum)

1. Pre-shipment Credit

(A) (I) Upto 180 days

7.50

(Percent per annum)

(II) Beyond 180 days, and in all upto 270 days (with the prior approval of the Reserve Bank of India)	9.50
(B) Against cash incentives, etc. covered by ECGC guarantee - upto 90 days	7.50
2. Post-Shipment credit	
(I) Demand Bills - for transit period (As specified by FEDAI)	8.65
(II) Usance Bills - upto 180 days comprising usance period of export bills, transit period as specified by FEDAI and grace period wherever applicable	8.65
(III) Cash incentives, Duty Draw-Back etc. receivable from Government covered by ECGC guarantee (upto 90 days)	8.65
(IV) Undrawn Balances (Upto 90 days)	8.65
(V) Against retention money (for supplies portion only) payable within one year from the date of shipment (upto 90 days)	8.65
3. Deferred Credit	
Deferred Credit for period beyond 180 days	8.65
4. Duty Draw Back Credit Scheme, 2976	
Against Duty Draw Back as provisionally credited by customer authorities (upto 90 days)	Free of interest
5. Export Credit not otherwise specified	14.00 to 15.450

The reduction in the interest rates ranges from
0.85 to 2.00 per cent per annum

**Kuwait Loan for Kerala Fisheries
Development Project**

4346. SHRI BHADRESWAR TANTI:
Will the Minister of Finance be pleased to
state:

(a) whether Kuwait has given any loan
for the Kerala Fisheries Development Proj-
ect for Prawn culture;

(b) If so, whether any agreement in this
regard was signed recently in New Delhi;